

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) No(s). 32910-32911/2015

(Arising out of impugned judgment and order dated 18-03-2015 in RSA No. 4299/2013 16-05-2015 in CMP No. 4973/2015 and CMP(M) No. 498/2015 in RSA No. 4299/2013 passed by the High Court of Himachal Pradesh at Shimla)

ASHOK KUMAR

Petitioner(s)

VERSUS

AMRIK SINGH & ORS.

Respondent(s)

Date : 12-02-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. E. C. Agrawala, AOR (NP)
Mr. Sunil Murarka, Adv. (NP)
Mr. J.n.s. Tyagi, Adv. (NP)
Mr. Pankaj Agarwala, Adv. (NP)

For Respondent(s) Mr. Viplav Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

The petitioner is unrepresented when the case is called.

2. Mr. Viplav Sharma, learned counsel appearing for the respondents (defendants) points out that the High Court has dismissed the plaintiff's second appeal, for non-prosecution. The petitioner failed to take necessary steps to serve notice on the unserved respondent(s) and also to substitute the legal heirs of the deceased respondent(s).

3. After the dismissal order on 18.03.2015, the High Court also dismissed the recall application filed by the plaintiff.

4. As can be noticed, the petitioner is unrepresented even before

this Court. This was the scenario before the High Court for which the impugned orders were passed on 18.03.2015 and 16.05.2015 respectively. Under these circumstances, we see no reason to entertain the present matters. The Special Leave Petitions are dismissed for non-prosecution.

5. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)